NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 18/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES:

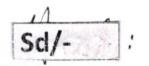
MC Davar Holdings Pvt. Ltd. V/s. M/s. Aurosagar Estates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION			SIGNATURE
J.	ROHAN	DESHI	PANDE, KUMAR	ADVOCATE ADVOCATE	42

ORDER CP 18/241-242/NCLT/MB/MAH/2017

- 1. Learned Representative is present.
- Informed that against the Order of NCLT dated 10.03.2017 the Hon'ble Appellate Tribunal/(NCLAT) has passed an Order on 21.07.2017 which is further challenged before the Hon'ble Supreme Court. Order is awaited.
- Seeking adjournment. Adjourned to **18.01.2018**. Interim Order of 29th August 2016 shall remain in operation.



BHASKARA PANTULA MOHAN Member(Judicial) Date : 14.12.2017

Sd/-M.K. SHRAWAT Member (Judicial)